

CCA 01/2002
in
OA NO. 1224/01

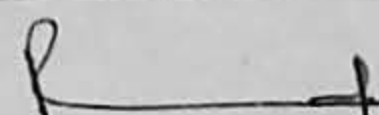
05-9-2002

Hon'ble Mr. Justice R. R. K. Trivedi, V.C
Hon'ble Maj Gen. K. F. Srivastava, A.M

We have heard Shri Saumitra Singh
for the applicant. Shri L.N. Singh for the
respondents.

By this application under section 17 of
AT Act 1985, applicant has prayed for punishing
respondents for committing contempt of this
Tribunal by wilfully disobeying the direction
contained in the order dated 1/11/01, 27/11/01
and 3/12/01. By the aforesaid orders the
applicant was allowed to continue to discharge
his duties at Navodaya Vidyalaya, Mariahun,
District Jaunpur and the respondents were
directed not to create any hindrance. It is
not in dispute that in pursuance of the
interim order applicant is continued at the
aforesaid place. He has filed supplementary
affidavit, in which it has been stated that
the salary of the applicant has also been
paid. In the circumstances though the
continuance of the applicant at Mariahun
is in pursuance of the interim order and
it shall be subject to final order passed
in the O.A. The O.A. has already been fixed
for hearing on 10-9-02. In the circumstances
nothing is left to be decided in this
contempt application as the order has been
complied with. Application is dismissed.
No order as to costs.


A.M


V.C